

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision : 07.08.2018

Misc. Application No. 222 of 2018
And
Appeal No. 271 of 2018

Telesys Info-Infra (I) Limited
Regd. Office:
New No. 72, Old No. 33,
First Floor, Giri Road,
T. Nagar,
Chennai TN 600017.

...Appellant

Versus

BSE Limited
Dalal Street, Fort,
Mumbai – 400 001.

...Respondent

Mr. Lokesh Mishra, Advocate with Mr. Ramesh Mishra, PCS for the
Appellant.

Mr. Tomu Francis, Advocate with Mr. Vivek Shah, Advocate i/b ELP for
the Respondent.

CORAM : Dr. C.K.G. Nair, Member

Per : Dr. C.K.G. Nair (Oral)

Misc. Application No. 222 of 2018:-

This Misc. Application is filed to condone a delay of 14 days for
filing the appeal. For the reasons stated in the Misc. Application, the delay is
condoned and Misc. Application is disposed of accordingly.

Appeal No. 271 of 2018:-

1. This appeal has been filed challenging the order of the BSE Limited
(‘BSE for short) dated July 2, 2018 whereby the appellant company has
been delisted from the exchange.

2. It is not in dispute that the appellant has made a representation to the BSE against the said delisting. Counsel for the appellant submits that the appellant company is ready and willing to comply with whatever the requirements for revoking the suspension as per bye-laws and rules of BSE within a period of 10 days from receiving final list of non-compliances from BSE. Counsel for the respondent BSE, on instruction, states that they are willing to hear the appellant based on their representation within a period of 8 weeks from the date of receiving the detailed representation.

3. Accordingly, BSE is directed to pass the final order within a period of 8 weeks after receiving the fresh representation from appellant after complying with the requirements of BSE. In the interim, status quo shall be maintained.

4. Appeal is disposed of on the above terms with no order as to costs.

Sd/-
Dr. C.K.G. Nair
Member

07.08.2018

Prepared and compared by:msb